

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) No. 232 of 2020**

**IN THE MATTER OF:**

**UCO Bank**

**...Appellant**

**Vs.**

**SREI Equipment Finance Ltd & Anr.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. C.A. Sundaram, Sr. Advocate with Mr. Partha Sil, Mr. Tavish B Parsad and Mr. P.C. Ghose, Advocates.**

**For Respondents:**

**Mr. Ratnanko Banerji, Sr. Advocate with Mr. Abhijit Sinha, Mr. Dipen Chatterjee, Ms. Shreyas Edupuganti and Mr. Saptarshi Mandal, Advocates for R-1.**

**Mr. Kumar Anurag Singh, Advocate for R-2.**

**Ms. Rusha Mitra, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**23.02.2021:** Learned Counsel for the Appellant is present. Learned Counsel for the Respondent No. 1 is also present.

From the perusal of the order dated 20.01.2021, it appears that Learned Counsel Mr. Kumar Anurag Singh appears on behalf of the Respondent No. 2 and prays time to file Reply Affidavit. Prayer allowed.

Today, when the case was called out, Learned Counsel for the Respondent No. 2 prays some more time to file Reply Affidavit. One week time is granted to file Reply Affidavit.

In the meanwhile, Learned Counsel for the Parties are directed to file Written Submissions not exceeding three pages along with relevant case Laws which they propose to rely within two weeks.

Learned Counsel for the Respondent No. 1 submitted that he has filed the Rejoinder of the Reply to the Supplementary Affidavit on 22.02.2021, which is taken on record.

It is made clear that before the next date if Learned Counsel for the Respondent No.1 does not file Reply Affidavit and the Learned Counsel for the Appellant does not file his Rejoinder to the Supplementary Affidavit then this Tribunal will proceed in the matter.

List the Appeal on **22<sup>nd</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/nn